

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Revision No. 739 of 2020**

Manju Devi

.....

.... ....Petitioner

-Versus-

1. The State of Jharkhand

2. Shiv Kumar Mandal

.... ....Opp. Parties

**CORAM:-HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioner : - Mr. Ashutosh Pd. Joshi, Adv.

For the State : - Mr. Suraj Verma, A.P.P.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities were good.

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05/09.09.2021 By way of last chance two weeks' time is granted to the learned counsel for the petitioner for removing the surviving defects, as pointed out by the office.

**(Rajesh Kumar, J.)**

Kamlesh/